

FORM B PUBLIC ANNOUNCEMENT

[Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

Sl.No.	Particulars	Details
1	Name of Corporate Debtor	Zenith Automotive Private Limited
2	Date of Incorporation of Corporate Debtor	08.02.1996
3	Authority under which Corporate Debtor is Incorporated/ Registered	The Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U34300DL1996PTC076177
5	Address Of The Registered Office And Principal Office (if Any) Of Corporate Debtor	564 A-1, P. No. 2/59 AF/F, Bhim Gali, Vishawas Nagar, Shahdra New Delhi - 110032
6	Date of closure of Insolvency Resolution Process	02.06.2022
7	Liquidation commencement date of Corporate Debtor	02.06.2022 (NCLT order was received vide email dated on 03.06.2022 from the NCLT by Liquidator)
8	Name and registration number of the insolvency professional acting as Liquidator	Name – Mohd Nazim Khan Registration No. IBBI/IPA-002/IP-N00076 /2017-18/10207
9	Address and e-mail of the Liquidator as registered with the Board	Address – G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: nazim@mnkassociates.com
10	Address & e-mail to be used for correspondence with the Liquidator	Address – G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: cirp.zenithautomotive@gmail.com
11	Last Date For Submission Of Claims	02nd July, 2022

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench V has ordered the commencement of liquidation of Zenith Automotive Private Limited on 02nd June, 2022.

The stakeholders of Zenith Automotive Private Limited are hereby called upon to submit a proof of their claims or update their claims on or before 2nd July, 2022 to the Liquidator at the address mentioned against Item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Relevant Forms are available at: <https://ibbi.gov.in/home/downloads>.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04th June, 2022

Place: New Delhi

**Mohd Nazim Khan
(Liquidator)**

RBI policy, global trends to be key drivers for markets this week: The RBI's policy decision would be the major event driving trading sentiment in the equity market this week, while global cues, foreign

funds movement and crude oil prices will be the other key factors to watch out for, analysts said. "RBI policy, global macro numbers and crude oil prices will set the trend for this week. Outcome of policy will be

announced on June 8 and it will be important to listen to RBI commentary as a rate hike is imminent," said Santosh Meena, head of research, Swastika Investment.

—PTI

OUTFLOWS CONTINUE FOR EIGHTH STRAIGHT MONTH

FPIs pull out nearly ₹40K cr from equities in May

PRESS TRUST OF INDIA
New Delhi, June 5

CONTINUING ITS HEAVY selling spree for the eighth consecutive month, foreign investors pulled out nearly ₹40,000 crore from the Indian equity market in May on fears of an aggressive rate hike by US Federal Reserve that dented investor sentiments.

With this, net outflow by foreign portfolio investors (FPIs) from equities reached at ₹1.69 lakh crore so far in 2022, data with depositories showed.

Going ahead, FPI flows will

remain volatile in the emerging markets on account of rising geo-political risk, rising inflation, tightening of monetary policy by central banks, among others, Shrikant Chouhan, head — Equity Research (Retail), Kotak Securities said.

According to the data, foreign investors withdrew a net amount of ₹39,993 crore from equities in May. This massive outflow is the major factor for the weakness in the Indian market.

Himanshu Srivastava, associate director — manager research, Morningstar India,



attributed the latest sell-off to concerns over the prospects of more aggressive rate hike by US Fed going ahead.

US Fed has hiked rates twice this year to battle surging inflation caused by the disruption in

supply chain due to the war between Russia and Ukraine.

According to Srivastava, investors are also cautious due to the fear that high inflation could hamper corporate profits and also impact consumer spending. These factors, along with the continuation of war between Russia and Ukraine could further dislodge global economic growth.

On the domestic front too, the concerns over surging inflation as well as further rate hikes by the RBI, and its impact on the economic growth, loomed large, he added.

Foreign investors have been taking out money from equities in the last eight months (from October 2021 to May 2022), withdrawing a massive net amount of ₹2.07 lakh crore.

However, there are signs of FPI selling exhaustion. In the early days of June, FPI selling is in very small amounts, VK Vijayakumar, chief investment strategist at Geojit Financial Services, said.

The sell-off in the month of June could be attributed to rising risk of inflation and elevated crude oil prices, Kotak Securities' Chouhan said.

FORM B PUBLIC ANNOUNCEMENT [Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

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2	Date of Incorporation of Corporate Debtor	08.02.1996
3	Authority under which Corporate Debtor is Incorporated/Registered	The Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U34300DL1996PTC076177
5	Address Of The Registered Office And Principal Office (if Any) Of Corporate Debtor	564 A-1, P. No. 2/59 AF/F, Bhim Gali, Vishawas Nagar, Shahdara New Delhi - 110032
6	Date of closure of Insolvency Resolution Process	02.06.2022
7	Liquidation commencement date of Corporate Debtor	02.06.2022 (NCLT order was received vide email dated on 03.06.2022 from the NCLT by Liquidator)
8	Name and registration number of the insolvency professional acting as Liquidator	Name – Mohd Nazim Khan Registration No. IBBI/IPA-002/IP-NO0076 /2017-18/10207
9	Address and e-mail of the Liquidator as registered with the Board	Address – G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: nazim@mknassociates.com
10	Address & e-mail to be used for correspondence with the Liquidator	Address – G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: crip.zenithautomotive@gmail.com
11	Last Date For Submission Of Claims	02nd July, 2022

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench V has ordered the commencement of liquidation of Zenith Automotive Private Limited on 02nd June, 2022.

The stakeholders of Zenith Automotive Private Limited are hereby called upon to submit a proof of their claims or update their claims on or before 2nd July, 2022 to the Liquidator at the address mentioned against Item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Relevant Forms are available at: <https://ibbi.gov.in/home/downloads>. Submission of false or misleading proofs of claim shall attract penalties.

Date: 04th June, 2022
Place: New Delhi
Mohd Nazim Khan
(Liquidator)

The Jammu & Kashmir Bank Limited

Zonal Office (North) Plot No.132-134 Sector 44, Gurgaon (Haryana) India
GSTIN: 06AAACT6167G1ZB, T +91 (0)0124-4715800, F +91 (0)0124-4715800,
E-mail : iapmd.del@jkbmail.com, Website: www.jkbank.net
IMPAIRED ASSETS PORTFOLIO MANAGEMENT DEPARTMENT

E-Auction Notice (For sale of Immovable Mortgaged Properties under the SARFAESI Act, 2002) [Refer Proviso to rule 8(6)]

Notice is hereby given to the public in general and to the borrowers and guarantors in particular that the below mentioned property mortgaged to The Jammu & Kashmir Bank Ltd., Business Unit Muradabad, as security for the Secured Overdraft/Term Loan facility extended in favour of M/s Afshah Handicraft Import Export Prop: Riyaz Ul Hassan near Naney Mian ki Masjid, Barwalan Muradabad U.P. the possession of which has been taken by the Authorised officer of the bank under Section 13(4) of the SARFAESI Act, will be sold through E-auction on "AS IS WHERE IS" "AS IS WHAT IS" AND "WHATSOEVER THERE IS" basis on 24-06-2022, for recovery of Rs. 62,20,050/- (Rupees Sixty Two Lakhs Twenty Thousand and Fifty Rupees only) as on 31.03.2005 with interest, cost etc., thereon due to the bank from concerned firm through its (s), mortgagor(s) and guarantors viz:-

- M/s Afshah Handicraft Import Export Prop: Riyaz Ul Hassan near Naney Mian ki Masjid, Barwalan Muradabad U.P. (Borrower firm)
- Sh. Riya ul Hasan S/o Lt Sh. Mifud Ul Hasan R/o :- Naney Mian ki Masjid, Barwalan Muradabad U.P. (Proprietor/Mortgagor)
- Smt. Mehr Riaz U/P Riya ul Hasan R/o :- Naney Mian ki Masjid, Barwalan Muradabad U.P. (Guarantor)

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PART AND PARCEL OF THE IMMOVABLE MORTGAGED PROPERTY: Plot of land measuring 240.90 sq mtrs situated at veer shah hazari, Mohalla Katghar Near Railway Station Muradabad

The bid document/format containing full details of the property and all the terms and conditions can be had from, and submitted on, the website <http://sarfaesi.auctiontignr.net> (contact person Ram Sharma - 9875581888, Contact no: 079-68136880/68136837 Mob: +91 9265562821/18 email: support@auctiontignr.net). The minimum Reserve Price for the aforesaid property is Rs. 50.00 Lacs (Rupees Fifty lacs only) and the EMD is Rs 5.00 Lacs (Rupees Five Lacs only). The bids compiled in all respects can be only submitted online by or before 23.06.2022. The time of E-Auction will be 3:00 pm on 24.06.2022. The contact details of bank officials are: Mr. Rajneesh Mahajan (Authorized officer) mob: 9967753294 and Mr. Irfan Nazir Kuchay (IAPMD, Zonal Office, Delhi) Mob No: 7889919831.

This publication is also 15 days' notice in terms of rule 8(6) of the Security Interest (Enforcement) Rules, 2002 to the borrowers/mortgagors/guarantors of the above said loan accounts to pay the total outstanding of loan along with the interests and expenses before the date of auction, failing which the property will be auctioned and balance if any along with interests and expenses will be recovered from them.

Date: 06-06-2022
Place: Muradabad
Sd/- (Mr. Rajneesh Mahajan)
Authorized Officer
The J&K Bank Ltd

POONAWALLA HOUSING FINANCE LIMITED (FORMERLY KNOWN AS MAGMA HOUSING FINANCE LTD.) REGD.OFFICE: 602, 6TH FLOOR, ZERO ONE IT PARK, SR. NO. 79/1, GHORPADI, MUNDHWA ROAD, PUNE - 411036

You the below mentioned Borrowers/ Co-borrowers /Guarantors have availed Home loans/Loans against Property facility (ies) by mortgaging your Immovable property/ies from Magma Housing Finance Ltd. "MHFL" now renamed as Poonawalla Housing Finance Ltd. "PHFL". You defaulted in repayment and therefore, your loan/s was classified as Non-Performing Assets. A Demand Notice Under Section 13(2) of Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act 2002 for the recovery of the outstanding dues sent on last known addresses however the same have returned un-served. Hence the contents of which are being published herewith as per Section 13(2) of the Act read with Rule 3(1) of The Security Interest (Enforcement) Rules, 2002 as and by way of Alternate Service upon you.

Details of the Borrowers, Co-borrowers, Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under are given as under

Sr. No.	NAME OF THE BORROWER, CO-BORROWER, GUARANTOR AND LOAN AMOUNT	DETAILS OF THE SECURED ASSET	DEMAND NOTICE DATE	AMOUNT DUE IN RS.
1.	RISHI PAL SHARMA, SUNITA, RISHIPAL ELECTRICAL WORKS LOAN AMOUNT: RS. 4400749.58P LOAN NO: HL/0179/H/14/100025	ALL THAT PIECE AND PARCEL OF MORTGAGED PROPERTY OF LAND MEASURING 231 SQ. YARD, PART OF PLOT NO. 24 & 25, KHASRA NO. 41/6/15/42/2, 12/1, 19/2, 20/2, 21/1, 51/1, 11/1, 10/2, 12/17, 19/1, 52/21/1, 53/25, 59/2, 3, 7/2, 19, 59/1, 20/1, 2, 51/1/7, 14, 42/24/1, 51/1/4, 51/2/1/1, 22/1, 71/1/1, 10/2, 11/1, 7/2/27/1, 9/1/2, 87/8/2, 10/1, 11/1, 12, 13/1, 37/147/37/12, 13, SITUATED AT JIVAN NAGAR, VILLAGE GOOCHHI, TEHSIL BALLABHAGHAR, DISTT. FARIDABAD, HARYANA. BOUNDARIES OF LAND/LOT/PILOT AS UNDER: EAST- ROAD 33FT, WEST- ROAD 15FT. NORTH- PORTION OF PLOT NO. 24, SOUTH- PORTION OF PLOT NO. 25	25-04-2022	RS. 4983589.50 (RUPEES FORTY-NINE LACS EIGHTY THREE THOUSAND FIVE HUNDRED EIGHTY NINE AND FIFTY PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 14.80% P.A. TILL REPAYMENT.
2.	TOOFANI, RAJNI LOAN AMOUNT: RS. 1450000/- LOAN NO: HM/0031/H/17/100434	ALL THAT PIECE AND PARCEL OF MORTGAGED PROPERTY OF SECOND FLOOR (FRONT SIDE), AREA MEASURING 55 SQ. YDS., "SAID PORTION", PART OF PLOT NO. 5, TOTAL AREA MEASURING 200 SQ. YDS., OUT OF KHASRA NO. 109/13, SITUATED IN THE REVENUE ESTATE OF VILLAGE PALAM, ABADI KNOWN AS COLONY RAJA PURI (REGULARIZED BY MCD VIDE RESOLUTION NO. 3175/STG. DATED 07.02.1983), BLOCK-K-1, UTTAM NAGAR NEW DELHI-110059; HERINAFTER REFERRED AS THE "SAID PROPERTY". EAST: OTHER PLOT, WEST: OTHER PLOT NORTH: ROAD 18 FT. SOUTH: GALLI 10 FT.	25-04-2022 AND 27.04.2022	RS. 155140.78 (RUPEES FIFTEEN LACS FIFTY-ONE THOUSAND FOUR HUNDRED TEN AND SEVENTY EIGHT PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 13.50% P.A. TILL REPAYMENT.
3.	MUKESH NAGAR, POONAM, PARDEEP SINGH NAGAR LOAN AMOUNT: RS. 600000/- AND 1200000 LOAN NO: HM/0179/H/17/100052 AND HM/0179/H/16/100040	ALL THAT PIECE AND PARCEL OF MORTGAGED PROPERTY OF PLOT NO. UNSPECIFIED, ADM. 200.00 SQ. YRDS OF ADM. 365 SQ. YRDS, OF SHARE 2 KANAL & MARLE 7/4 SHARE OF 160/435, OUT OF KHEWAT NO. 154, 337, MUS 6 KILLA (8-7/4), (7-2/11) KILL 17/1(4-0) RAKBA 21 KANAL 15 MARLA, SITUATED AT WAKA MOUZA BASELAVA TEHSIL & DISTT. FARIDABAD.	26-04-2022 AND 27.04.2022	RS. 663951.06 (RUPEES SIX LACS SIXTY-THREE THOUSAND NINE HUNDRED FIFTY-ONE AND SIX PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 13.80% P.A. TILL REPAYMENT.
4.	KIRAN DEVI, KRISHANA MOHAN, BHAGAT, SUMIT KUMAR LOAN AMOUNT: RS. 500000/- LOAN NO: HM/0179/H/17/100031	ALL THAT PIECE AND PARCEL OF MORTGAGED PROPERTY OF FREEHOLD RESIDENTIAL PLOT KHASRA NO. 7/1/12, SITUATED AT MOJA KHARSANTLY, TEHSIL-BALLABHAGHAR, DISTT. FARIDABAD, PIN 121004	27.04.2022	RS. 577753.86 (RUPEES FIVE LACS SEVENTY-SEVEN THOUSAND SEVEN HUNDRED FIFTY-THREE AND EIGHTY-SIX PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 14.80% P.A. TILL REPAYMENT.
5.	DEVENDER, RATTAN LAL, VEERWATI LOAN AMOUNT: RS. 30,00,000/- LOAN NO: HM/0179/H/17/100238	ALL THAT PIECE AND PARCEL OF MORTGAGED PROPERTY OF FREEHOLD RESIDENTIAL PLOT KHASRA NO. 7/1/12, SITUATED AT MOJA KHARSANTLY, TEHSIL-BALLABHAGHAR, DISTT. FARIDABAD, PIN 121004	08.11.2021	RS. 35,92,621/- (THIRTY-FIVE LAKH NINETY-TWO THOUSAND SIX HUNDRED AND TWENTY-ONE ONLY) TOGETHER WITH FURTHER INTEREST @ 14.50% P.A. TILL REPAYMENT.

You the Borrowers/s and Co-Borrowers/s/Guarantors are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 Days of this Notice failing which the undersigned shall be constrained to take action under the act to enforce the above mentioned securities. Please Note that as per Section 13(13) of The Said Act, You are in the meanwhile, restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

FOR POONAWALLA HOUSING FINANCE LTD
(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LTD)
AUTHORIZED OFFICE

Place: DELHI FARIDABAD
DATE: 06.06.2022

"Form No. INC-25A" Before the Regional Director, Ministry of Corporate Affairs

Delhi Region
In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and Rule 14 of the Companies (Incorporation) Rules, 2014

AND
In the matter of M/s SILVERLINE AGRO INDUSTRIES LIMITED having its registered office at D-61 Third Floor D-Block, Laxmi Nagar East Delhi 110092 IN,

(Applicant)
Notice is hereby given to the general public that the company intending to make an application to the Regional Director under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on 13th Day of May 2022 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director-Delhi Region, B-2 Wing, 2nd Floor, Parvayaran Bhawan, CGO Complex, New Delhi - 110003 or through e-mail at rd.north@mca.gov.in, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at this address mentioned below:

For and on behalf of the
Silverline Agro Industries Limited
Mr. Mohit Goyal
Director (DIN: 06518288)
Regd. Office Add: D-61 Third Floor, D-Blocks, Laxmi Nagar, East Delhi 110092 IN
Date: 01/06/2022
Place: Delhi

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

CAN FIN HOMES LTD.

SCO 87, 1ST FLOOR SEC 47 D, CHANDIGARH, 160047
EMAIL ID: CHANDIGARH@CANFINHOMES.COM, Mob: 7625079132,
TELEPHONE NO 0172-2632925, CIN: L85110KA1987PLC008699

APPENDIX-IV-A (See proviso to rule 8(6)) Sale notice for sale of immovable properties

SALE NOTICE for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002
NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Can Fin Homes Limited, Chandigarh Branch, will be sold on "As is where is", "As is what is", and "Whatever there is" on 11/07/2022, for recovery of Rs.16,76,868.00 (Rupees Sixteen Lakhs Seventy Six thousand Eight hundred and Sixty Eight only) due to Can Fin Homes Limited from Mr. Amit Saini, s/o. Mr. Som Nath Saini and Mrs. Reena Saini, w/o. Mr. Amit Saini, as on 31/01/2022 together with further interest and other charges thereon. The reserve price will be Rs.17,00,000.00 (Rupees Seventeen Lakhs only) and the earnest money deposit will be Rs.1,70,000.00 (Rupees One Lakh and Seventy Thousand only).

Description of the immovable property
Property bearing Plot ID No.B-004/02007-06, Aman City, Block-C, Kharar, Dist – SAS Nagar, Mohali, Punjab – 140301, measuring 105 sq.yards with ground and first floor under construction.

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (www.canfinhomes.com). Please refer to the following link <https://www.canfinhomes.com/SearchAuction.aspx>

Date: 03.06.2022
Place: Chandigarh
Authorized Officer, Can Fin Homes Ltd

ADITYA BIRLA CAPITAL PROTECTING INVESTING FINANCING ADVISING

Registered Office: Indian Rayon Compound, Veralval, Gujarat 362266
Branch Office: Aditya Birla Housing Finance Limited, D-17, Sec-3, Noida UP.
1. ABHFL: Authorized Officer Mr. Mandep Luthra; Contact No- 09999900978 and Mr. Tung Dhvaj Kaushik; Contact No-09873662400
2. Auction Service Provider (ASP) M/s e-Procurement Technologies Limited- Auction Tiger, Mr. Ram Sharma; Contact No: +91 8000023297

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor, will be put to sale by auction on "As is where is", "As is what is", and "Whatever there is" on 22.06.2022, for recovery of INR 49,67,732.46/- (Rupees Forty Nine Lacs Sixty Seven Thousand Seven Hundred Thirty Two and Forty Six Paise Only) as on 14-07-2021 and further interest and other expenses thereon till the date of realization, due to Aditya Birla Housing Finance Limited/Secured Creditor from the Borrowers namely Mr. Yogender Kumar Gupta, M/s Gunika Traders and Mr. Anuj Gupta.

The reserve price will be INR 40,59,738 (Rupees Forty Lacs Fifty Nine Thousand Seven Hundred Thirty Eight Only) and the Earnest Money Deposit (EMD) will be INR 4,05,973/- (Rupees Four Lacs Five Thousand Nine Hundred Seventy Three Only). The last date of EMD deposit is 21.06.2022. The date for inspection of the said property is fixed on 20.06.2022 between 11:00 am to 04:00 pm.

DESCRIPTION OF IMMOVABLE PROPERTY

All that part and parcel of the built up property situated at Property No. 2, 1st Floor, Pocket-16, Sector-24, Rohini, New Delhi-110085.

Bounded as under:-
North- Plot No-1
South- Plot No-03
East- Entry
West- Plot No-31

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. <https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act> or <https://sarfaesi.auctiontignr.net>
Date: 06-06-2022
Place: Delhi
SD- Authorised Officer
Aditya Birla Housing Finance Limited

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

Demand Notice Under Section 13(2) of Securitisation Act of 2002

Whereas, Vastu Housing Finance Corporation Ltd through its head office Mumbai, Notice issued to the following borrowers / guarantors / mortgagors have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the VHFCL and said facilities have turned to be Non Performing Assets. The notices were issued to them under section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known addresses however the same have returned unserved and as such they are hereby informed by way of public notice about the same.

Name of the Borrower	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged property
Loan A/c. No.		
OMVIR SINGH (applicant), SEEMA DHAMA (co Applicant)	19-May-22/ Rs.2758966/- as on 05-05-2022	House No-83, Khasra No.619, Village Batha Hazipur, Loni Ghaziabad, Uttar Pradesh-201102, North- Plot Of Others , South - Road 15 Ft. wide, East – Plot Of Others, West – Road 18 Ft. wide
MOHSEEN . (applicant), ASIYA . (co Applicant)	19-May-22/ Rs.2137712/- as on 05-05-2022	Khasra No 35 , Daddupur Govindpur Pragna Roorkee, Daddupur Govinpur, Royal GuestHouse, Bahradabad, Haridwar, Uttarakhand - 249402, North- Rasta 12, South - Plot Of Chota , East – House Of Jahida , West – Plot Of Other
Mukesh Kumar (applicant), Anju Kumari (co Applicant)	19-May-22/ Rs.1658547/- as on 05-05-2022	Plot No-85, Khasra No-92 Vasant Valley, Village Akabarpura, Baharampura, Ghaziabad, Loni, Ghaziabad, Uttar Pradesh, 201014, North- Portion of the said property, South - Road 15 Ft., East – Others Property, West – Others Property
HL0000000029561		

The steps are being taken for substituted service of notice. The above borrowers, co-borrowers and/or their guarantors (where ever applicable) are advised to make the payments of outstanding within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice as per the provision of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Please be informed that the said notice is also under section 13(13) informing the borrowers/guarantors/mortgagors that the said mortgaged property should not be sold/leased/transferred.

Date : 06.06.2022
Place : Delhi
Authorized Officer,
VASTU HOUSING FINANCE CORPORATION LTD

POONAWALLA HOUSING FINANCE LIMITED (FORMERLY KNOWN AS MAGMA HOUSING FINANCE LTD.) REGISTERED OFFICE: 602, 6TH FLOOR, ZERO ONE IT PARK, SR. NO. 79/1, GHORPADI, MUNDHWA ROAD, PUNE - 411036

Whereas, the undersigned being the Authorised Officer of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) of the above Corporate/Registrar office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules of the Security Interest Enforcement Rules 2002 on this 3rd day of June of the year 2022.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below :

Sl. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
01	MJOR SINGH, DALBIR KAUR, SHARANJIT KAUR,	ALL THAT PIECE AND PARCEL OF MORTGAGED PROPERTY OF PROPERTY TOTAL MEASURING 1 KANAL, KHASRA NO.589 (1-19), WHICH IS SITUATED AT KHADUR SAHIB TEHSIL, KHADUR SAHIB, DISTRICT TARN TARAN, North: Street, East: Others, West: Street, South: Others.	03.06.2022	17.03.2022	Loan No. HM/0213/H/18/100330 Rs. 22,47,338.54/- (Rupees Twenty Two Lakh FortySeven Thousand Three Hundred ThirtyEight Paise Fifty Four Only) payable as on 17.03.2022 along with interest @ 15.50% p.a. till the realization.

Authorized Officer
Poonawalla Housing Finance Limited
(Formerly known as Magma Housing Finance Limited)
(Signature)

यूको बैंक (भारत सरकार का उपक्रम)

Honours Your Trust
Branch: Shahdara

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, the undersigned being the authorized officer of UCO BANK, Shahdara Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03.02.2022 calling upon Borrower M/S Guru Ji Enterprises, Borrower's to repay the amount mentioned in the notice being Rs. 8,92,767.89/- (Rupees Eight Lakhs Ninety Two Thousand Seven Hundred Sixty Seven & Eighty Nine Paise Only) as on August 2021 (inclusive of interest up to August 2021) and further interest thereon within 60 days from the date receipt of the said notice, together with incidental expenses, cost, charges etc.

The borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her Under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 1st day of June 2022.

Borrower's/Guarantor's attention is invited to sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

The borrower's/guarantor's in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UCO BANK, Shahdara Branch, for an amount of Rs. 8,92,767.89/- (Rupees Eight Lakhs Ninety Two Thousand Seven Hundred Sixty Seven & Eighty Nine Paise Only) as on August 2021 (inclusive of interest up to August 2021) and further interest thereon.

Description of the Property
F-18 Ground Floor Vishwakarma park, Laxmi Nagar, Delhi-110092. Bounded as per title deed.

Date: 01.06.2022, Place: Delhi
AUTHORISED OFFICER, UCO BANK

The Jammu & Kashmir Bank Limited

Impaired Asset Portfolio Management Department.
Zonal Office (North) Plot No.132-134 Sector 44, Gurgaon (Haryana) India GSTIN: 06AAACT6167G1ZB
T: +91 (0)0124-4715800, F: +91 (0)0124-4715800, E: iapmd.del@jkbmail.com, W: www.jkbank.net

DEMAND NOTICE NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

A notice is hereby given that the following borrower (s) have defaulted in the repayment of principal and payment of interest on credit facilities obtained by them from the bank and said facilities have turned Non Performing Assets on the dates mentioned against each account. The notice under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrower(s)/Guarantor(s) on their last known addresses by registered post. However the notices have been returned unserved and the Authorised Officer has reasons to

छत्तीसगढ़ : 5 लाख की बीजापुर, 5 जून (भाषा)।

इनामी महिला नक्सली ने समर्पण किया

छत्तीसगढ़ के बीजापुर जिले में पांच लाख रुपए की इनामी एक महिला नक्सली ने समर्पण कर दिया है। वह

पुलिस पर किए गए हमले के कई मामलों में वांछित थी। एक अधिकारी ने रविवार को बताया कि समर्पण करने के बाद महिला को उसकी बेटी के पास वापस घर भेज दिया गया।

FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF JSG LEASING LIMITED
 A public limited company incorporated under the provisions of the Companies Act, 1956 Corporate Identification Number: L65993DL1989PLC038194; Registered Office: 125, 2nd Floor, Shahpur Jat, South Delhi, New Delhi – 110049, India; Contact Number: +91-8828854529; Website: www.jsgleasinglimited.club; Email Address: jsgleasinglimited@gmail.com.

Open Offer for the acquisition of up to 7,80,000 (Seven Lakhs Eighty Thousand) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each (Equity Shares), representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of JSG Leasing Limited ('JSGLEASING' or Target Company) from the Public Shareholders of the Target Company, at an offer price of ₹22.00/- (Rupees Twenty-Two Only) (Offer Price), made by Skybridge Incap Advisory LLP (Acquirer) in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto (SEBI (SAST) Regulations) (Offer).

This dispatch confirmation of the Letter of Offer advertisement ('**Letter of Offer Dispatch Confirmation Advertisement**') is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer ('**Manager**') on behalf of the Acquirer, and the said should be read in conjunction with the: (a) Public Announcement dated Wednesday, April 13, 2022 ('**Public Announcement**'), (b) Detailed Public Statement dated Tuesday, April 19, 2022, which was published on Wednesday, April 20, 2022, in the newspapers, namely being: Financial Express (English daily) [All India Edition], Jansatta (Hindi daily) [Delhi Edition and All India Edition], Financial Express (Gujarati daily) (Ahmedabad Edition), Mumbai Laksshadeep (Marathi Daily) [Mumbai Edition] ('**Newspapers**') ('**Detailed Public Statement**'), (c) Draft Letter of Offer dated Tuesday, April 26, 2022 ('**Draft Letter of Offer**'), (d) Letter of Offer dated Saturday, May 28, 2022, along with the Form of Acceptance-cum-Acknowledgement and Form No. SH-4 Securities Transfer Form ('**Letter of Offer**'), and (e) Recommendations of Committee of Independent Directors dated Friday, June 03, 2022, which is being published in the Newspapers on Monday, June 06, 2022 ('**Recommendations of IDC**') (The Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, and Recommendations of IDC are hereinafter referred to as '**Offer Documents**').

The terms used in this Letter of Offer Dispatch Confirmation Advertisement have the same meaning assigned to them in the Offer Documents unless otherwise specified.

1) **Completion of Dispatch of the Letter of Offer**

On Wednesday, June 01, 2022, the dispatch of the Letter of Offer to Public Shareholders as on Identified Date being Wednesday, May 25, 2022, for the purpose of this Offer, has been completed which has been summarized herewith as below:

Sr. No.	Particulars	Mode of Dispatch	No. of Public Shareholders
1.	Letter of Offer (Through-Demat-mode)	Email	31
2.	Letter of Offer (To Demat-Non-Email cases and All Physical cases)	Registered/ Speed Post	151
Total			182

2) **Availability of the Letter of Offer**

a) Public Shareholders may access the Letter of Offer on the website of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.jsgleasinglimited.club, Registrar at www.purvashare.in, and Manager at www.capitalsquare.in.

b) In case of non-receipt of the Letter of Offer, Public Shareholders, including those who have acquired the Equity Shares after the Identified Date, if they so desire, may download the Letter of Offer from the websites indicated above or obtain a copy of the same from the Manager or the Registrar as at:

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 CAPITALSQUARE® Teaming together to create value CAPITALSQUARE ADVISORS PRIVATE LIMITED 205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India Contact Number: +91-22-6684-9999/145/138 Email Address: tannoy.banerjee@capitalsquare.in pankita.patel@capitalsquare.in Website: www.capitalsquare.in Contact Person: Mr. Tannoy Banerjee/ Ms. Pankita Patel SEBI Registration Number: INM000012219 Validity: Permanent Corporate Identification Number: U65999MH2008PTC187863	 PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED 9, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Opposite Kasturba Hospital Lane, Lower Panel (East), Mumbai – 400111, Maharashtra, India Telephone Number: +922-2301-2518/8261 E-mail Address: support@purvashare.in Website: www.purvashare.in Contact Person: Ms. Deepali Dhuri SEBI Registration Number: INR0000001112 Validity: Permanent Corporate Identification Number: U67120MH1993PTC074079

3) **Schedule of Activities for the purpose of this Offer**

Kindly note the schedule of the major activities set forth below:

Schedule of Activities	Day and Date
Last date by which the committee of the independent directors of the Target Company are required to give its recommendation to the Public Shareholders for this Offer	Monday, June 06, 2022
Last date for upward revision of the Offer Price and/or the Offer Size	Tuesday, June 07, 2022
Date of publication of opening of Offer public announcement in the Newspapers	Tuesday, June 07, 2022
Date of commencement of Tendering Period	Wednesday, June 08, 2022
Date of closing of Tendering Period	Tuesday, June 21, 2022
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Tuesday, July 05, 2022

4) **Other Information**

a) The details relating to the procedure for tendering the Equity Shares are more particularly set out in the Letter of Offer.

b) The Letter of Offer Dispatch Confirmation Advertisement shall also be available and accessible on the website of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.jsgleasinglimited.club, and Manager at www.capitalsquare.in.

Issued by the Manager to the Offer on behalf of the Acquirer

 CAPITALSQUARE® Teaming together to create value CAPITALSQUARE ADVISORS PRIVATE LIMITED 205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India Contact Number: +91-22-6684-9999/ 145/ 138 Email Address: tannoy.banerjee@capitalsquare.in/pankita.patel@capitalsquare.in; Website: www.capitalsquare.in Contact Person: Mr. Tannoy Banerjee/ Ms. Pankita Patel SEBI Registration Number: INM000012219 Validity: Permanent Corporate Identification Number: U65999MH2008PTC187863

	On behalf of Acquirer
Signature	Sd/
Place: Mumbai	Skybridge Incap Advisory LLP

 JSG LEASING LIMITED A public limited company incorporated under the provisions of the Companies Act, 1956 Corporate Identification Number: L65993DL1989PLC038194; Registered Office: 125, 2nd Floor, Shahpur Jat, South Delhi, New Delhi – 110049, India; Contact Number: +91-8828854529; Website: www.jsgleasinglimited.club; Email Address: jsgleasinglimited@gmail.com;
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Recommendations of the Committee of Independent Directors of JSG Leasing Limited ('JSGLEASING' or Target Company) ('IDC') on the Offer made by Skybridge Incap Advisory LLP (Acquirer) to the Public Shareholders of the Target Company in accordance with the provisions of Regulation 26 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 including subsequent amendments thereto (SEBI (SAST) Regulations).

1. Date	Friday, June 03, 2022						
2. Name of the Target Company	JSG Leasing Limited						
3. Details of the Offer pertaining to the Target Company	This Offer is being made by Skybridge Incap Advisory LLP (Acquirer) pursuant to the provisions of Regulations 3 (1) and 4 of the SEBI (SAST) Regulations, for the acquisition of up to 7,80,000 (Seven Lakhs Eighty Thousand) fully paid-up equity shares of ₹10.00/- (Rupees Ten Only) (' Equity Shares ') each representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company, at a price of ₹22.00/- (Rupees Twenty-Two Only) per Equity Share, payable in cash (' Offer Price ').						
4. Names of the Acquirers and PAC with the Acquirers	Skybridge Incap Advisory LLP (Acquirer) There is no person acting in concert with the Acquirer for this Offer.						
5. Name of the Manager to the Offer	CapitalSquare Advisors Private Limited 205-209, 2 nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India Telephone Number: +91-22-66849999/145/138 Email Address: tannoy.banerjee@capitalsquare.in / pankita.patel@capitalsquare.in Website: www.capitalsquare.in Contact Person: Mr. Tannoy Banerjee/ Ms. Pankita Patel SEBI Registration Number: INM000012219						
6. Members of the Committee of Independent Directors of the Target Company	Following stated are the Members of the Committee of Independent Directors of the Target Company (' IDC Members '): <table> <tr> <th>Name of the IDC Member</th><th>Designation</th></tr> <tr> <td>Mr. Udaybhai Arvindbhai Patel</td><td>Chairman</td></tr> <tr> <td>Ms. Chandni Solanki</td><td>Member</td></tr> </table>	Name of the IDC Member	Designation	Mr. Udaybhai Arvindbhai Patel	Chairman	Ms. Chandni Solanki	Member
Name of the IDC Member	Designation						
Mr. Udaybhai Arvindbhai Patel	Chairman						
Ms. Chandni Solanki	Member						
7. IDC Member's relationship with the Target Company (Directors, Equity Shares owned, any other contract/ relationship)	a) IDC Members are Independent Directors on the Board of the Target Company. b) None of the IDC Members are holding any Equity Shares of the Target Company. c) None of the IDC Members are holding any contracts or any relationship, nor are they related in any way with the Target Company other than acting in their directorship capacity in the Target Company.						
8. Trading in the Equity Shares/ other securities of the Target Company by IDC Members	a) None of the IDC Members are holding any Equity Shares, therefore the disclosure with respect to the IDC Members having traded in any Equity Shares/ other securities of the Target Company during the period of 12 (Twelve) months prior to the Public Announcement dated Wednesday, April 13, 2022, is not applicable. b) None of the IDC Members are holding any Equity Shares, therefore the disclosure with respect to the IDC Members having traded in any Equity Shares/ other securities of the Target Company during the period from the Public Announcement dated Wednesday, April 13, 2022, till the date of this recommendation, is not applicable.						
9. IDC Member's relationship with the Acquirer (Directors, Equity Shares owned, any other contract/ relationship)	The IDC Members neither have any contracts nor relationship with the Acquirer in any manner.						
10. Trading in the Equity Shares/ other securities of the Acquirer by IDC Members	Not Applicable.						
11. Recommendation on the Offer, as to whether the Offer is or is not, fair, and reasonable	The IDC Members have perused the Offer Documents namely being: a. Public Announcement dated Wednesday, April 13, 2022 (' Public Announcement '); b. Detailed Public Statement dated Tuesday, April 19, 2022, which was published on Wednesday, April 20, 2022, in the newspapers, namely being, Financial Express (English daily) [All Editions], Jansatta (Hindi daily), Financial Express (Gujarati daily) (Ahmedabad Edition) and Mumbai Laksshadeep (Marathi daily) [Mumbai Edition] (' Detailed Public Statement '); c. Draft Letter of Offer dated Tuesday, April 26, 2022, (' Draft Letter of Offer '); d. Letter of Offer dated Saturday, May 28, 2022, along with the Form of Acceptance-cum-Acknowledgement and Form SH-4 Securities Transfer Form (' Letter of Offer '), (The Public Announcement, Detailed Public Statement, Draft Letter of Offer, and Letter of Offer are hereinafter collectively referred to as ' Offer Documents '). On perusal of the Offer Documents issued by the Manager on behalf of the Acquirer, the IDC Members believe that this Offer is fair and reasonable, in accordance with the provisions of SEBI (SAST) Regulations.						
12. Summary of Reasons of Recommendation	Based on the review of the Offer Documents, the members of IDC have considered the following for making recommendations: a) Offer Price is justified in terms of the parameters prescribed under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations. b) Keeping in view of the above fact, the IDC members are of the opinion that the Offer Price of ₹22.00/- (Rupees Twenty-Two Only) payable in cash per Equity Share to the Public Shareholders of the Target Company for this Offer is fair and reasonable. However, the Public Shareholders should independently evaluate the Offer and take an informed decision on the matter.						
13. Details of Independent Advisors, if any	None.						
14. Disclosure of Voting Pattern of the meeting in which the open offer proposal was discussed	All the IDC Members unanimously voted in favor of recommending this Offer proposal.						
15. Any other matter to be highlighted	Nil.						

To the best of our knowledge and belief, after making a proper enquiry, the information contained in or accompanying this statement is, in all material respect, true, correct, and not misleading, whether by the omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under SEBI (SAST) Regulations.

For and on behalf of Committee of Independent Directors of JSG Leasing Limited	sd/ Mr. Udaybhai Arvindbhai Patel (Chairman of IDC)
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राष्ट्र

कश्मीरी पंडितों की रक्षा करने में विफल रही केंद्र सरकार : राकांपा

मुंबई, 5 जून (भाषा)।

राष्ट्रवादी कांग्रेस पार्टी (राकांपा) ने रविवार को केंद्रीय गृह मंत्री अमित शाह पर निशाना साधते हुए कहा कि केंद्र सरकार हिंदुओं और कश्मीरी पंडितों के जीवन की रक्षा करने में विफल रही है।

राकांपा के मुख्य प्रवक्ता महेश तपासे ने एक बयान में कहा कि भाजपा नेताओं ने ‘द कश्मीर फाइल्स’ (फिल्म) को अपने राजनीतिक हित साधने के लिए प्रचारित किया। तपासे ने कहा कि महाराष्ट्र ही एकमात्र राज्य है जिसने विस्थापित कश्मीरी पंडितों को सुरक्षा दी जबकि भाजपा ने केवल उनकी भावनाओं से खिलवाड़

कार ट्रक से टकराई, पांच लोगों की मौत

पुणे, 5 जून (भाषा)।

महाराष्ट्र के सांगली जिले में पुणे-बंगलुरु राजमार्ग पर एक कार के सड़क किनारे खड़े कंटेनर ट्रक से टकरा जाने से एक ही परिवार के तीन बच्चों सहित पांच लोगों की मौत हो गई। पुलिस सूत्रों ने रविवार को यह जानकारी दी।

उन्होंने बताया कि दुर्घटना शनिवार को सांगली के कासेगांव क्षेत्र अंतर्गत येवलेवाडी फाटा के पास उस समय हुई, जब कार पुणे से कोल्हापुर के जयसिंहपुर जा रही थी। कासेगांव पुलिस के एक अधिकारी ने कहा, ‘प्रथम दृष्ट्या ऐसा लगता है कि कार तेज गति से चल रही थी क्योंकि दुर्घटना के बाद कार गंभीर रूप से क्षतिग्रस्त हो गई।

इसमें सवार सभी पांच लोगों की मौके पर ही मौत हो गई।' मृतकों की पहचान अरिजय शिरोटे (35), रिमता शिरोटे (38), पूर्वा शिरोटे (14), सुनेशा शिरोटे (10) और वीरु शिरोटे (4) के रूप में हुई है। पुलिस ने कहा कि दुर्घटना उस समय हुई जब अरिजय शिरोटे अपने रिश्तेदारों को जयसिंहपुर छोड़ने जा रहे थे।

किया। तपासे ने कहा, ‘हिंदुओं और कश्मीरी पंडितों के जीवन की रक्षा करने में मोदी सरकार बुरी तरह विफल रही है। देश के गृह मंत्री के तौर पर, देश के नागरिकों को जान बचाकर अमित शाह का कर्तव्य है।' उन्होंने कहा कि कश्मीर घाटी में आतंकवाद का फिर से उभार और लश्कित हत्याओं से खुफिया विभाग की विफलता का पता चलता है।

राकांपा नेता ने कहा कि शाह को व्यक्तिगत रूप से सभी कश्मीरी नागरिकों के जीवन की रक्षा सुनिश्चित करनी चाहिए।

तपासे ने कहा कि रेंद्र मोदी नीत भाजपा सरकार ने घाटी में कश्मीरी पंडितों की

सुरक्षित वापसी का वादा किया था लेकिन यह भी एक और ‘जुमला’ निकला। उन्होंने कहा कि प्रधानमंत्री मोदी की सरकार ने कश्मीरी पंडितों को उनके मूल क्षेत्र में बसाने के लिए कोई ठोस कार्य नहीं किया।

 AMITY BIRLA CAPITAL PROTECTING INVESTING FINANCING ADVISING
आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड
पंजीकृत कार्यालय: इण्डियन रेजर्व कैपिटलउपग्रह, चेन्नैवल, गुजरात-366226
शाखा कार्यालय: आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड, डी-17, सेक-3, नोएडा, उ.प्र.
1. पूर्वीयवफणल: प्राधिकृत अधिकारी: श्री मदीय वरुण: सम्पर्क नं.-०9999090978 तथा श्री तुंग ध्वज कोशिक, मोबा.: 99873662400
2. नीलामी सेवा प्रदाता (एसीसी) मैं, ई-प्रॉक्विमेंट टेक्नोलॉजीज लिमिटेड-ऑफिशर टाइमर, श्री रम शर्मा: सम्पर्क नं.: +91 8000023297

वितीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित प्रवर्तन नियमावली, 2002 के नियम 8(6) के प्रावधान के अंतर्गत अचल परिसम्पत्तियों की विक्री के लिये ई-नीलामी सूचना

एतद्वारा आगू जनता तथा विशेष रूप से ऋणधारक(कों) तथा गारंटर(कों) को सूचित किया जाता है कि प्रतिभूति क्रेडीटर के पास गिरवी चाइड नीचे वर्णित अचल सम्पत्ति जिसका आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड/प्रतिभूत क्रेडीटर के प्राधिकृत अधिकारी द्वारा भौतिक कब्जा गया है की अवशेषित ऋणधारकों तथा गारंटर ने श्री योगेन्द्र कुमार गुप्ता, मै, गुणिगा ट्रेडर्स एवं श्री अनुज गुप्ता से आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड/प्रतिभूत क्रेडीटर के बकाये 14.07.2021 को आक्षेपआर 49.67,732.46/- (रु. उनचास लाख सड़सठ हजार सात सौ बत्तीस एवं पैसे छियाविस् मात्र) तथा वसूली की तिथि तक उस पर आगे के ब्याज तथा अन्य खर्च को वसूली के लिये 22.06.2022 को ‘जैसा है जहां है’ ‘‘जो भी है जैसा है’’ तथा ‘‘जो कुछ भी वहां है’’ आधार पर विक्री की जायेगी। आवंशित मूल्य रु. 40,59,738/- (रुपये चालिस लाख उत्सठ हजार सात सौ अड़तीस मात्र) तथा परेशर राशि भुगतान (ईएमपी) रु. 4,05,973/- (रु. चार लाख पाँच हजार नौ सौ तिरह मात्र) होगी।ईएमपी जमा करने की अंतिम तिथि 21.06.2022 के 5.00 बजे अय. तक है। सम्पत्ति के निरीक्षण की तिथि 20.06.2022 को 11.00 बजे पूर्वा से 4.00 बजे अय. तक है।

अचल सम्पत्ति का विवरण	
सम्पत्ति सं. 2, 1ला तल, प्लॉट-16, सेक्टर 24, रोहिणी, नई दिल्ली-110085 में स्थित सम्पत्ति का सभी भाग तथा हिस्सा।	
चौहद्दी:	
उत्तर: प्लॉट नं. 1,	पूर्व: प्रवेश
दक्षिण: प्लॉट नं. 03,	पश्चिम: प्लॉट नं. 31
विक्री के विस्तृत विवरणों एवं शर्तों के लिये कृपया आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड/ प्रतिभूत क्रेडीटर के वेबसाइट: https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act अथवा https://sarfaesi.auctionintiger.net देखें।	
स्थान: दिल्ली	हस्ता: प्रधिकृत अधिकारी
तिथि: 06.06.2022	आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड

प्रश्न की सार्वजनिक उद्घरणा [भारत दिवाला तथा दिवालिगत मंडल (परिसमापन प्रक्रिया) विनियमन, 2016 के विनियमन 12 के अंतर्गत]		
क्र.सं.	विवरण	विवरण
1.	कोर्पोरेट ऋणधारक का नाम	जेनियव् ओटोमोटिव्स प्राइवेट लिमिटेड
2.	कोर्पोरेट ऋणधारक के निर्माण की तिथि	08.02.1996
3.	यह प्राधिकरण (संश्लेषित) अंतर्गत कोर्पोरेट ऋणधारक निर्माण/पंजीकृत है।	कम्पनी रजिस्ट्रार, रा.रा. क्षेत्र दिल्ली एवं हरियाणा, नई दिल्ली
4.	कोर्पोरेट पहचान संख्या/कोर्पोरेट ऋणधारक का लिमिटेड लाइसेंसित पहचान संख्या	U134300DL1999PLC0706177
5.	कोर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	504 ए-1, पी.नं. 2/59 एफ/एफ, नीम गली, विशाख नगर, शाहदरा, नई दिल्ली-110032
6.	रजिस्ट्रार/नीति प्रस्ताव प्रक्रिया सम्पन्न की तिथि	02.06.2022
7.	कोर्पोरेट ऋणधारक का परिसमापन शुरू होने की तिथि	02.06.2022(एसीसीएटी का आदेश परिसमापक द्वारा जेनियव्तेलटी से ईमेल तिथि 03.06.2022 के माध्यम से प्राप्त की गई)
8.	परिसमापक के रूप में कार्यरत इस्वीसल्टी प्रक्रियनल का नाम तथा पंजीकरण संख्या	नाम: भाई. नातिम रजिस्ट्रार सं.: IBB1/IPA-002/IP-N00076/2017-18/10207
9.	चौद में पंजीकृत परिसमापक का पता तथा ईमेल का पता:	पता: जी-41, भुतल, कैटर पटेल नगर, नई दिल्ली-110085, ई-मेल का पता: nazim@mnkassociates.com
10.	परिसमापक के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल का पता:	पता: जी-41, भुतल, कैटर पटेल नगर, नई दिल्ली-110085, ई-मेल का पता: crip.zenithautomotive@gmail.com
11.	दावे जमा करने की अंतिम तिथि	02 जुलाई, 2022

एतद्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कम्पनी विधि अधिकरण, नई दिल्ली पीट V ने 02 जून, 2022 को जेनियव् ओटोमोटिव्स प्राइवेट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है। एतद्वारा जेनियव् ओटोमोटिव्स प्राइवेट लिमिटेड के क्रेडीटरों को निर्देश दिया जाता है कि आईडन नं. 10 में वर्णित पत्र पर परिसमापक के पास 2 जून, 2022 को या उससे पूर्व अपने दावे का प्रमाण जमा करें। फाइनारियल क्रेडीटरों केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटरों प्रमाण के साथ व्यक्तिगत या डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।

संघीय पत्र <https://ibbi.gov.in/home/downloads> पर उपलब्ध है।

दावे का पालन अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

तिथि: 4 जून, 2022

स्थान: नई दिल्ली

मोह. नाजिम खान

परिसमापक

 दीपक स्पिनर्स लिमिटेड CIN: L17111HP1982PLC016465
पंजीकृत कार्यालय: 121 औद्योगिक क्षेत्र, बही, तहसील नालागढ़ जिला सोलन, हिमाचल प्रदेश– 173205
दूरभाष नं. 0172 2650973, 2650974; फ़ैक्स: 0172–2650977
वेबसाइट: www.dsl-india.com, ईमेल: share@dsl-india.com
40वीं वार्षिक सामान्य बैठक ई-वोटिंग जानकारी और किताबबंदी की सूचना

एतद्वारा सूचना दी जाती है कि:

- दीपक स्पिनर्स लिमिटेड के सदस्यों की 40वीं वार्षिक सामान्य बैठक बैठक ('एजीएम') कंपनी अधिनियम, 2013 और सेबी ('सूचीकरण दिव्यम और प्रकटीकरण आवश्यकताएं') विनियम, 2015 के संबंधित प्राधान्यों और भारतीय प्रतिभूति एवं विनियम बोर्ड द्वारा जारी परिचय दिनों 12 मई, 2020, 15 जनवरी, 2021 और 13 मई, 2022 और सामान्य परिचय संख्या 14/2020 तिथिगत 08 अप्रैल, 2020, 17/2020 दिनों 13 अप्रैल, 2020, 20/2020 दिनों 05 मई, 2020, 02/2021 दिनों 13 जनवरी, 2021, 19/2021 दिनों 08.12.2021, 21/2021 दिनों 14.12.2021 और 02/2022 दिनों 05.05.2022 ('सामूहिक रूप से 'एससीए परिचय' के रूप में संदर्भित) की अनुपालना में नोटिस एजीएम दिनों 16.05.2022 में बताए गए अनुसार कारोबार करने के लिए वीरवार, 30 जून, 2022 को संपन्न 2.30 बजे चौद्वीको ऑन-क्रैडिटिंग ('वीसी')/ऑन-वैड्वी-विजुअल माध्यमों (ओएवीएम) के माध्यम से आयोजित की जाएगी।
- उपरोक्त परिचयों के अनुसार, परिणाम बलुने की सूचना केवल उन शेयरधारकों को भेजने के माध्यम से भेजी गई है जिन्होंने ईमेल आईडी कंपनी/आरटीए और डिजिटल के साथ पंजीकृत है और यह 4 जून, 2022 को पूरी हो चुकी है। एजीएम की सूचना और वार्षिक रिपोर्ट कंपनी की वेबसाइट www.dsl-india.com पर उपलब्ध है।
- वार्षिक रिपोर्ट लिंक पर http://www.dsl-india.com/wp-content/uploads/Results/ Annual-Reports/Annual_Report_2021-22.pdf, नीचेईद लिमिटेड www.bseindia.com पर और ईमेल डिजिटल आई सर्विसेज (ईईवा) लिमिटेड (सीडीएसएल) की वेबसाइट www.evotingindia.com पर भी उपलब्ध है।
- धारा 108 के प्राधान्यों और उसके तहत बनाए गए नियमों और सेबी ('सूचीकरण दिव्यम और प्रकटीकरण आवश्यकताएं'), 2015 के विनियमन 44 के अनुपालन में, कंपनी अपने सदस्यों को एजीएम से पहले और एजीएम के दौरान रिमोट ई-वोटिंग की सुविधा प्रदान कर रही है। एजीएम 16.05.2022 के नोटिस में निर्धारित व्यवसायों के संबंध में और इस उद्देश्य के लिए कंपनी ने इलेक्ट्रॉनिक माध्यमों के माध्यम से मतदान की सुविधा के लिए सीडीएसएल को नियुक्त किया है। रिमोट ई-वोटिंग के लिए विस्तृत निर्देश एजीएम की सूचना में दिए गए हैं।
- रिमोट ई-वोटिंग संपन्न, 27 जून 2022 को सुबह 9:00 बजे (आईएसटी) शुरू होगी और बुधवार, 29 जून 2022